

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 1104
ANSWERED ON 10.02.2025**

Rules framed for Coaching Institutes

†1104. Shri Daroga Prasad Saroj:

Will the Minister of EDUCATION be pleased to state:

(a) the details of the rules framed for running the coaching institutes in the country especially in Uttar Pradesh;

(b) the details of the action taken by the Government against the misleading advertisements being circulated by the owners of coaching institutes running;

(c) the details of the laws made by the Government against arbitrary fees charged by the owners of the coaching institutes; and

(d) the percentage of results of the top ten coaching institutes of the country during the last ten years along with the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) to (d): Keeping in view the growth in number of unregulated private coaching centres in the country in the absence of any laid down policy or regulation; instances of such centers charging exorbitant fees from students; making misleading promises or guarantee of rank or good marks to parents/students for enrolling them in the coaching center and many other malpractices being adopted by these centres, Department of Higher Education, Ministry of Education (MoE) has circulated a Guidelines for Regulation of Coaching Center to States/UTs on 16.01.2024. This has been followed up with another letter to the States/ UTs on 16.07.2024 including State of Uttar Pradesh. Education being in the concurrent list, the State and UT Governments need to take further action by way of appropriate legal framework. The guidelines for regulation of coaching centres are accessible at https://www.education.gov.in/sites/upload_files/mhrd/files/Guideliens_Coaching_Centres_en.pdf

The Guidelines encompasses several key aspects, including defining coaching centers, specifying conditions and necessary documents for registration; outlining infrastructure prerequisites for establishing coaching centers; the fee charged for courses / curriculum shall be fair and reasonable; under no circumstances the fee shall be increased during the currency of the course; easy exit policy and refund of fee on pro-rata basis; coaching classes for those students who are

also studying in institutions / schools shall not be conducted during their institutions / schools' hours so that their regular attendance in such institutions / schools remains unaffected and also to avoid dummy schools. The guidelines stipulate that no coaching center shall publish any misleading advertisement. The guidelines, further stipulate continuous monitoring of activities of the coaching centers; introducing a complaint mechanism and disposal thereof; penalties; process for cancellation of registration and appeals etc.

It is relevant to mention that, in order to regulate the Private Coaching and tuition classes, a number of States / UTs have brought out legislations which includes Uttar Pradesh Regulation of Coaching Act, 2002.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority is mandated to prevent and regulate false or misleading advertisements which are prejudicial to the public interest. Central Consumer Protection Authority (CCPA) has taken action against misleading advertisement by coaching centers. In this regard, CCPA has issued 46 notices to various coaching centers for misleading advertisement and unfair trade practice. The CCPA has imposed a penalty of Rs.72 lakhs 60 thousands on 23 coaching institutes and directed them to discontinue the misleading advertisements.

To protect the rights of consumers and maintain transparency in the coaching sector, the CCPA has issued comprehensive guidelines to address the issue of misleading advertisements in the coaching sector. Guidelines for Prevention of Misleading Advertisement in Coaching Sector 2024, aim to safeguard students and the public from deceptive marketing practices commonly employed by coaching centers.

The CCPA guidelines also provides that any person who is engaged in coaching shall not use name, photographs, testimonials or videos of successful candidate in an advertisement without candidate's written consent. The guidelines are available on the Department of Consumer Affairs website <https://consumeraffairs.nic.in/sites/default/files/file-uploads/latestnews/Guidelines%20for%20Prevention%20of%20Misleading%20Advertisement%20in%20Coaching%20Sector%2C%202024.pdf>

The coaching Centres which are private institution/ establishment comes under the purview of the State/ UT Governments for education being subject matter of Concurrent List.
